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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. 21 of 1994

M.As. No. 36 and 37 of 1994

New Delhi this the 11th day of January, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman
Mr. B.K. Singh, Member(A)

1. Jagysar
R/o 216 Lodi Road Complex,
New Delhi.
2. Babu Lal
R/o 216 Lodi Road Complex,
New Delhi.
3. Bachani,
R/o 216 Lodi Road Complex,
New Delhi.
4. Jagat Pal
R/o Block No:16,
412 Lodi Colony,
Barsati,
New Delhi.Applicants

By Advocate Ms. Bharti Sharma, Counsel for Mrs. Rani Chhabra, Counsel

Versus

1. Union of India
through its Secretary,
Ministry of Communications,
Department of Telecommunication,
New Delhi.
2. Assistant Engineer (Telecom),
Microwave Project,
Ambala-13300.
3. Assistant Engineer,
Coaxical Cable Construction,
285 Master Tara Singh Nagar,
Jallandhar.
4. Assistant Engineer Telecom,
Coaxical Cable Construction,
285 Master Tara Singh Nagar,
Jallandhar.Respondents

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

These are 4 applicants before us. They allege that they have been employed earlier as casual labourers and their services came to an end in the year 1987. They have approached this Tribunal with the prayer that the respondents may be directed to reengage them as casual labourers in accordance with

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the scheme already framed by them.

2. On the face of it, this O.A. is barred by time, therefore, no relief can be granted to the applicants on merits. We have no doubt that the respondents will act strictly in accordance with the provisions contained in Article 14 and 16 of the Constitution and consider the cases of the applicants also, if and when recruitment to the post of casual labourer is made.

3. With these directions, this O.A. is dismissed summarily.


(B.K. SINGH)
MEMBER (A)
11.01.1994


(S.K. DHAON)
VICE CHAIRMAN
11.01.1994

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